

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2377**  
**ANSWERED ON 05.08.2022**

**LOSS OF RAILWAY INFRASTRUCTURE**

2377 SHRI ABIR RANJAN BISWAS:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of amount of loss of railways infrastructure and financial loss during the protest against the Agnipath scheme across the country;
- (b) whether Government has provided compensation to passengers who financially and physically suffered during the travel including train delays, if so, the details thereof;
- (c) if not, the reasons therefore; and
- (d) whether the Ministry has written to the Defence Ministry for the rollback of Agnipath scheme, if so, the details thereof?

**ANSWER**

MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

\*\*\*\*\*

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2377 BY SHRI ABIR RANJAN BISWAS ANSWERED IN RAJYA SABHA ON 05.08.2022 REGARDING LOSS OF RAILWAY INFRASTRUCTURE**

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, State Governments are responsible for prevention, detection, registration and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area and passengers and for matters connected therewith. Cases of damage, destruction of government property including railway property are registered and investigated by the concerned GRP/State Police under IPC & Railways Act.

In the year 2022, Indian Railways suffered loss of ₹259.44 crores due to damage/destruction of railway assets in agitations against Agnipath Scheme. Separate data regarding amount of refund granted to passengers due to disruption of rail services on account of public disorder consequent to agitation like those held after launching of Agnipath Scheme is not maintained. However, during the period 14.06.2022 to 30.06.2022, a total refund of approximately ₹102.96 crores was granted on account of cancellation of trains.

(d): No Sir.

\*\*\*\*\*